

Court No. - 29

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Case :- WRIT - C No. - 20464 of 2021

Petitioner :- Priya Kapahi And Another

Respondent :- State Of U.P. And 5 Others

Counsel for Petitioner :- Rajeev Giri, Anil Kumar, Ved Prakash Singh

Counsel for Respondent :- C.S.C., Santosh Kumar Singh, Wasim Masood

Hon'ble Munishwar Nath Bhandari, Acting Chief Justice
Hon'ble Piyush Agrawal, J.

Let this petition be listed again on **04.10.2021** as fresh enabling the Standing Counsel to keep the District Magistrate, Gautam Buddh Nagar present in the Court to explain his inaction in reference to the recovery certificate issued by RERA Authority not only in this case but in other cases also. Due to inaction of the District Magistrate, unavoidable litigation is coming to this Court time and again.

The present matter is old by more than 2 and half years to make a recovery pursuant to the order passed by the RERA Authority but no action is apparently available.

The District Magistrate would come out with the details of all the pending matters for a recovery pursuant to the order passed by the RERA Authority.

This Court would pass appropriate order if no justification is found in the inaction of the District Magistrate, Gautam Buddh Nagar.

Order Date :- 27.9.2021

Nirmal Sinha

(Piyush Agrawal, J.) (Munishwar Nath Bhandari, A.C.J.)